

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 319/MP/2020**

Subject : Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003.

Date of Hearing : 11.8.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member

Petitioner : NTPC Limited (NTPC)

Respondent : Electricity Department, Andaman and Nicobar Administration

Parties present : Shri Venkatesh, Advocate, NTPC  
Shri Ashutosh Srivastava, Advocate, NTPC

**Record of Proceedings**

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner submitted that the instant Petition has been filed for seeking direction to the Respondent to make payment for interest (Rs. 1.13 crore) along with Late Payment Surcharge (Rs. 1.44 crore) on account of lower tariff paid by the Respondent for the period from April, 2013 to July, 2017 and to refund the rebate (Rs.0.22 crore) illegally deducted by the Respondent while making the payment to the Petitioner. Learned counsel requested to issue notice to the Respondent.
3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.
4. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately, if not already served. The Respondent was directed to file its reply by 25.8.2020 with advance copy to the Petitioner who may file its rejoinder, if any, by 10.9.2020. The due date of filing of reply and rejoinder should be strictly complied with.
5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**

